

**(1999) 02 AHC CK 0167**

**Allahabad High Court**

**Case No:** Criminal Miscellaneous Bail Application No. 1916 of 1999

Ram Sanehi

APPELLANT

Vs

State of U.P.

RESPONDENT

**Date of Decision:** Feb. 18, 1999

**Acts Referred:**

- Penal Code, 1860 (IPC) - Section 302

**Citation:** (1999) CriLJ 3708 : (1999) 4 RCR(Criminal) 671

**Hon'ble Judges:** M.L. Singhal, J

**Bench:** Single Bench

**Advocate:** J.N. Singh, for the Appellant; A.G.A., for the Respondent

**Final Decision:** Allowed

### **Judgement**

@JUDGMENTTAG-ORDER

M.L. Singhal, J.

The accused applicant Ram Sanehi has applied for bail u/s 302, I.P.C. I have heard the learned counsel for the accused-applicant and the learned A.G.A. for the State.

2. The role assigned to the accused-applicant is of exhortation only.
3. Let the accused-applicant Ram Sanehi, involved in Case Crime No. 137 of 1998, u/s 302, I.P.C., Police Station, Indergarh, District Kannauj, be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Chief Judicial Magistrate concerned.